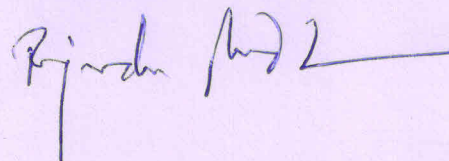


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KVK NILACHAL POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KVK Nilachal Power Private Limited
2.	Date of incorporation of corporate debtor	06 TH JUNE 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40107TG2001PTC036841
5.	Address of the registered office and principal office (if any) of corporate debtor	4 th Plot No.484, Jubleehills Road no.36, Hyderabad, TG 500033 IN
6.	Insolvency commencement date in respect of corporate debtor	23 rd September 2019, (copy of order dated 17 th September 2019 received on 23 rd September 2019)
7.	Estimated date of closure of insolvency resolution process	21 st March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shri. R. P. Tak Regn. No. IBBI/IPA-001/IP-P00526/2017-18/10951 Add: K.G.Somani & Co., Chartered Accountants, 3/15, 4 th Floor Asaf Ali Road, New Delhi, Delhi-110002 Email: rptak@kgsomani.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: K.G.Somani & Co. , Chartered Accountants, 3/15, 4 th Floor Asaf Ali Road, New Delhi, Delhi-110002 Email: rptak@kgsomani.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: K.G.Somani & Co., Chartered Accountants, 3/15, 4 th Floor Asaf Ali Road, New Delhi, Delhi-110002 Email: kvknilachalkgs2019@gmail.com
11.	Last date for submission of claims	7 TH October 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) physical address: N.A

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process against KVK Nilachal Power Private Limited on 23rd September 2019 (copy of order dated 17th September 2019 received on 23rd September 2019)

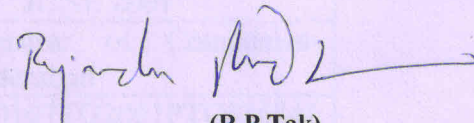


The creditors of KVK Nilachal Power Private Limited , are hereby called upon to submit a proof of their claims on or before 7th October 2019 to the Interim Resolution Professional at the address mentioned against item 8.

The Financial Creditors shall submit their proof of claims by electronic means only. The Operational Creditors, including Workmen and Employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date :23rd September 2019
Place :New Delhi



(R.P.Tak)
IBBI/IPA-001/IP-P00526/2017-18/10951
Interim Resolution Professional of
KVK Nilachal Power Private Limited

1. Name and registration number of the Insolvency Professional assigned as Interim Resolution Professional.	M. R. P. Tak Regd. No. IBBI/IPA-001-IP-P00526/2017-18/10951 M/s. R.P. Tak & Co., Chartered Accountants, 115, 1 st Floor, 1 st Cross, 1 st Street, New Delhi, India-110001 E-mail: r.p.tak@rptak.com Phone: 011-26101111
2. Address and e-mail of the interim resolution professional, as registered with the Board.	M/s. R.P. Tak & Co., Chartered Accountants, 115, 1 st Floor, 1 st Cross, 1 st Street, New Delhi, India-110001 E-mail: r.p.tak@rptak.com Phone: 011-26101111
3. Address and e-mail to be used for correspondence with the interim resolution professional.	M/s. R.P. Tak & Co., Chartered Accountants, 115, 1 st Floor, 1 st Cross, 1 st Street, New Delhi, India-110001 E-mail: r.p.tak@rptak.com Phone: 011-26101111
4. Last date for submission of claims.	07 th October 2019
5. Details of payment of any other dues (if any) as per clause (A) of section 24, mentioned in the interim resolution professional.	N/A
6. Names of the Insolvency Professional assigned to act as Authorized Representative of creditors in a class. Their names to be given in order of priority.	N/A
7. (a) Name of the Insolvency Professional assigned to act as Authorized Representative of secured creditors.	N/A
(b) Name of authorized representative of unsecured creditors.	N/A

Under a notice given to the National Company Law Tribunal, Delhi and court has ordered the commencement of Corporate Insolvency Resolution Process against KVK Nilachal Power Private Limited on 23rd September 2018. Copy of order dated 23rd September 2018 attached as 2nd Annexure to this notice.

